## CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

## **Petition No. 481/TT/2019**

Subject : Petition for truing up of transmission tariff of the 2014-

19 period and determination of tariff of the 2019-24 period for the assets covered under Transmission System for Connectivity for NCC Power Projects Ltd.

in Southern Region.

Date of Hearing : 22.7.2020

Coram : Shri I. S. Jha, Member

Shri Arun Goyal, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Tamil Nadu Generation and Distribution Corporation

Ltd. & 18 Others

Parties present : Shri S.S. Raju, PGCIL

Shri B. Dash, PGCIL

## Record of Proceedings

The matter was heard through video conference.

- 2. The instant petition is filed for truing up of transmission tariff of the 2014-19 period and determination of transmission tariff of the 2019-24 period in respect of the 400 kV (Quad) D/C Line from NCC Generation Switchyard to Nellore Pooling Station and associated Bays covered under Transmission System for Connectivity for NCC Power Projects Ltd. in Southern Region:-
- 3. The representative of the Petitioner submitted that the COD of the instant asset was 22.3.2016 and tariff for the same was allowed vide order dated 23.5.2016 in Petition No. 262/TT/2015. There is no time over-run in the execution of the project. The Commission admitted the capital cost of ₹13789.36 lakh as on 31.3.2019 against which ₹13388.79 lakh has been claimed as the actual cost as on 31.3.2019. The capital cost on COD was deducted on account of excess claim of Initial Spares amounting to ₹2.16 lakh. He submitted that the information sought through Technical Validation letter has been filed vide affidavit dated 5.5.2020 and requested to allow tariff as claimed in the petition.



- 4. The Commission directed the Petitioner to submit the following information, on affidavit, by 14.8.2020 with an advance copy to the Respondents:
  - a. Clarification regarding Incorrect calculation of the pro-rata annual transmission charges claimed for the year 2015-16.
  - b. With regard to additional capitalization claimed during 2015-16 to 2017-18 period, details in the following format for the instant asset: -

Asset No.	Head- wise/ Party	Particulars#		Outstanding liability as on COD/31.4.2014*	cnarge (year-	Reversal (year- wise)	Additional liability recognized	Outstanding liability as on
	wise		tion		2014- 19 period	2014-19 Period	2014-19 Period	31.3.2019
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<sup>#</sup> TL/SS/Communication Systems etc.

- 5. The Commission further directed the Petitioner to submit the information within the specified timeline and observed that no extension of time shall be granted.
- 7. Subject to the above, the Commission reserved order in the matter.

## By order of the Commission

sd/-(V. Sreenivas) Deputy Chief (Law)

<sup>\*</sup> Whichever is later

<sup>^</sup>Works deferred for execution, contract amendment - please specify